

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 335(ND)/ 2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2017**

NAME OF THE COMPANY: M/s RDC Concrete India (P) Ltd. Vs. M/s Bengal
Unitech Universal Infrastructure (P) Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	: Mr. Fanish Rai, Advocate Mr. Digvijay Rai, Advocate Mr. Pulkit Tyagi, Advocate		
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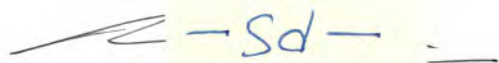
	For the Respondent (s)	: Mr. Kunal Singh, Advocate		
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ORDER

The Corporate Debtor has been served and has put in appearance through Mr. Kunal Singh, Advocate. He is required to file the reply, if any, by the next date with an advance copy to the opposite Counsel.

The Banker's Certificate as required u/s 9(3)(c) of the Code is on record. In addition, the Petitioner wishes to file the certified statement of their account as only computerised copy is on record.

Be listed on 3rd October, 2017.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)